

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/MP/2015

Sub : Adjudication of dispute between the parties involving the Termination of PPAS due to high average power purchase cost of NPTC, NHPC and THDC plants, seeking surrender of power allocation from the stations and requesting issuance of statutory advise to Ministry of Power recommending surrender, reallocation of the petitioner's share from these PPAs in the interest of consumers of petitioner's licensed area of supply in NCT of Delhi

Petitioner : Tata Power Delhi Distribution Limited

Respondents : NTPC Ltd. and others

Petition No. 182/MP/2015

Sub : Dispute between TPPDL and NTPC Ltd in relation to failure of NTPC to get power reallocated from generating stations which have been delayed for several years and generating stations which have outlived their useful life and are operating at high cost.

Petitioner : Tata Power Delhi Distribution Limited.

Respondents : NTPC Ltd. and others

Date of hearing : 6.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K.Iyer, Member

Parties present : Shri Alok Shanker, Advocate for petitioner
Ms. Shimpy Mishra, TPDDL
Shri Sumit Sachdev, TPDDL
Shri Mithun Chakraborty, TPDDL
Shri M.G.Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Anushree Bardha, Advocate, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petitions have been filed *inter-alia* seeking direction/advise to Central Govt. to allocate the petitioner's entire firm share of power from the generating stations of NTPC, NHPC and THDC to other power deficit States/utilities.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petitions on the respondents immediately. The respondents were directed to file their replies by 23.11.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 4.12.2015.

4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

5. The petitions shall be listed for hearing on 10.12.2014 at 2.30 P.M. on maintainability of the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**